

**BFFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

**M.A. NO. 61 OF 2024
IN
ORIGINAL APPLICATION NO. 42 OF 2024**

IN THE MATTER OF:

Madasir Hasan And Ors.

...Applicants

Versus

State of U.P. & Ors.

...Respondents

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THROUGH

DATE: 02.05.2025

PLACE: NEW DELHI



STHAVI ASTHANA
ADVOCATE FOR RESPONDENT NO.1
C-9, SECTOR 50, NOIDA,
UTTAR PRADESH-201303
(M): 9711116034
(E): STHAVIASTHANA@GMAIL.COM



Government of Uttar Pradesh

e-Stamp

8/5/24

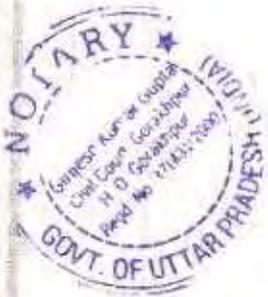
ACC NAME - SANJAY KUMAR
 ACC CODE - UP14658404
 ACC ADD. - CIVIL COURT GKP
 LICENCE No. - 87 - Mob. - 9580604506
 TALISH ANJ DISIT, SADAR, GKP

Certificate No. : IN-UP20999339173199X
 Certificate Issued Date : 02-May-2025 04:37 PM
 Account Reference : NEWIMPACC (SV)/ up14658404/ GORAKHPUR SADAR/ UP-GRK
 Unique Doc. Reference : SUBIN-UPUP1465840439399715989446X
 Purchased by : D K GUPTA S O VIVHUTI PRASAD GUPTA
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : D K GUPTA S O VIVHUTI PRASAD GUPTA
 Second Party : Not Applicable
 Stamp Duty Paid By : D K GUPTA S O VIVHUTI PRASAD GUPTA
 Stamp Duty Amount(Rs.) : 10
 (Ten only)



Girijesh Kumar Gupta
 NOTARY
 NOTARIAL
 GORAKHPUR

Please write or type below this line



Girijesh Kumar Gupta
 NOTARY
 GORAKHPUR

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

M.A. No. 61 of 2024
IN
ORIGINAL APPLICATION NO. 42 OF 2024

IN THE MATTER OF:
MADASIR HASAN & ORS.

... APPLICANTS

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

RESPONSE ON BEHALF OF THE RESPONDENT NO.1,
UTTAR PRADESH POLLUTION CONTROL BOARD.

I, D.K. Gupta, S/o. Shri Vibhuti Prasad Gupta, aged about 57years, Regional Officer, U.P. Pollution Control Board, Azamgarh, U.P. do hereby solemnly affirm and declare as under:

1. That I the deponent in the capacity above noted am conversant with the facts and record of the present case, hence am competent and authorized to swear this affidavit.



That inspection of pond situated at Jalandhari has been done on 29.04.2025 by the officers of U.P. Pollution Control Board. It has been found that the

Girijesh Kumar Gupta
NOTARY PUBLIC
AZAMGARH

domestic effluent generated from the houses situated in Jalandhari area has been connected to the sewer line of 8 MLD Sewage Treatment Plant and no domestic effluent has been found being discharged into pond. At the time of inspection pond was found dried up. That after treatment the discharge is made in a drain which finally meets Tamsa river. True copy of inspection report dated 30.04.2025 alongwith photographs taken at the time of inspection is being enclosed herewith and marked as **Annexure-1**.

2. That for installation of 8 MLD Sewage Treatment Plant, No Objection Certificate or Consent to Operate had not been taken from the Board, hence a letter was issued on 01.10.2024 to Executive Engineer, Jal Nigam, Azamgarh to take the consent. A true copy of the letter dated 01.10.2024 is being enclosed herewith and marked as **Annexure-2**.

3. That the samples taken from the outlet of Sewage Treatment Plant has been collected during inspection dated 18.02.2025 and as per the analysis report the same has been found complying with the norms. A true copy of analysis report is being enclosed herewith and marked as **Annexure-3**.

4. That on the application made by Executive Engineer, Consolidated Consent to Operate and Authorization



Girjeet Kumar Gupta
 NOTARY
 GOVT. AKHPUR

has been granted on 16.04.2025 for operation of Sewage Treatment Plant (STP).

A true copy of consent order is being enclosed herewith and marked as **Annexure-4**.

5. That during inspection dated 29.04.2025 solid waste has been found scattered in the area of the pond wherefore the UPPCB on 01.05.2025 has issued a notice to Executive Officer, Nagar Palika Parishad, Azamgarh to get the solid waste removed and disposed of in accordance with law.

A true copy of said notice is being enclosed herewith and marked as **Annexure-5**.

6. That the above facts are being placed for kind consideration of this Hon'ble Tribunal.



[Signature]
DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 2nd DAY OF MAY, 2025 AT GORAKHPUR.

1076/25
[Signature]
D. K. Gupta
4-50
2-5-25
[Signature]
Girijesh Kumar Gupta
NOTARY
GORAKHPUR

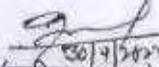
[Signature]
DEPONENT
Identified the signature of D. K. Gupta. He stood before me self At
[Signature]
02/5/25
RN. UP 2989/88

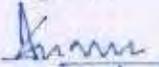
मा0 राष्ट्रीय न्यायाधिकरण नई दिल्ली द्वारा एम.ए. नं0-61/2024 ओरीजनल एप्लीकेशन नं0-42/2024 मदासिर हसन व अन्य बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 17.02.2025 के क्रम में जालन्धरी स्थित गड़ही तथा 8.0 एम0एल0डी0 क्षमता के उत्प्रवाह शुद्धिकरण संयंत्र के सम्बन्ध में अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय न्यायाधिकरण नई दिल्ली द्वारा एम.ए. नं0-61/2024 ओरीजनल एप्लीकेशन नं0-42/2024 मदासिर हसन व अन्य बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 17.02.2025 तथा प्राप्त निर्देशों के तत्क्रम में दिनांक 29.04.2025 को जालन्धरी स्थित गड़ही का निरीक्षण अधोहस्ताक्षरियों द्वारा किया गया। विस्तृत निरीक्षण आख्या निम्नवत् है-

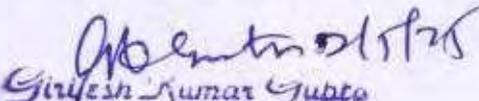
1. राज्य बोर्ड द्वारा एस0टी0पी0 के संचालन हेतु उ0प्र0 जल निगम (नगरीय), आजमगढ़ को सी0सी0ए0 (सहमति जल एवं वायु) दिनांक 16.04.2025 को निर्गत है जो कि दिनांक 31.12.2025 तक वैध है।
2. निरीक्षण के समय जालन्धरी स्थित मकानों/घरों से जनित होने वाले उत्प्रवाह को सीवर लाइन से जोड़ दिया गया है तथा सीवर लाइन को स्थापित सीवेज ट्रीटमेण्ट प्लाण्ट (STP) से जोड़ दिया गया है। जालन्धरी स्थित गड़ही में मोहल्ला जालन्धरी के घरों का सीवेज नहीं जा रहा था।
3. निरीक्षण के समय गड़ही सूखी पायी गयी तथा उक्त गड़ही में नगरी ठोस अपशिष्ट एकत्रित पाये गये। फोटोग्राफ्स संलग्न है (संलग्नक-1)।
4. मोहल्ला जालन्धरी के घरों का घरेलू उत्प्रवाह सीवर लाइन के माध्यम से 8.0 एम0एल0डी0 क्षमता के सीवेज ट्रीटमेण्ट प्लाण्ट द्वारा शुद्धिकृत होने के उपरान्त अन्ततः तमसा नदी में प्रवाहित होता है।

उपरोक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रस्तुत है।


(नवीन कुमार)
प्रयोगशाला सहायक


30.4.25
(डी0के0 गुप्ता)
क्षेत्रीय अधिकारी




Girish Kumar Gupta
NOTARY
GORAKHPUR



GOVT. OF UTTAR PRADESH

Gulje Kumar Gupto
 NOTARY
 GOSAWATI

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, आजमगढ़

UTTAR PRADESH POLLUTION CONTROL BOARD, AZAMGARH

570/S.T.P. & E.T.P./2024-25

दिनांक/Date 01/10/2024

सेवा में,

अधिकांशी अभियंता
जल निगम
आजमगढ़।

विषय-निर्माणाधीन एस0टी0पी0 हेतु अनापत्ति प्रमाण पत्र प्राप्त किये जाने के सम्बन्ध में।

महोदय,

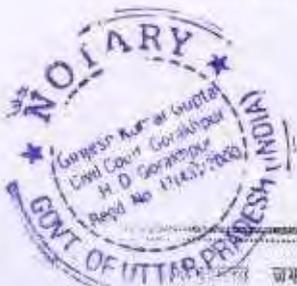
कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि अधिकांशी अधिकारी, नगर पालिका परिषद, आजमगढ़ के साथ इस कार्यालय द्वारा जालन्धरी गड्डी का निरीक्षण किया गया। अधिकांशी अधिकारी द्वारा अवगत कराया गया कि जालन्धरी मोहल्ले के घरों से निकलने वाले उत्प्रवाह का निस्तारण नाले द्वारा जनपद-आजमगढ़ में स्थापित हो रहे 8.0 एम0एल0डी0 क्षमता के सीवेज ट्रीटमेंट प्लाण्ट के माध्यम से किया जायेगा तथा अधिकांशी अधिकारी द्वारा अवगत कराया गया कि सीवेज ट्रीटमेंट प्लाण्ट का निर्माण कार्य लगभग पूरा हो चुका है। आप द्वारा सीवेज ट्रीटमेंट प्लाण्ट के स्थापनार्थ हेतु राज्य बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त नहीं किया गया है। राज्य बोर्ड में न ही अनापत्ति प्रमाण पत्र प्राप्त किये जाने हेतु आवेदन किया गया है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा-24 का उल्लंघन है।

अतः एस0टी0पी0 के निर्माण हेतु राज्य बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त करने हेतु राज्य बोर्ड की वेबसाइट <https://niveshmitra.up.nic.in> पर निर्धारित शुल्क एवं आवश्यक दस्तावेजों सहित आवेदन पत्र प्रेषित करना सुनिश्चित करें। अन्यथा की स्थिति में आपके विरुद्ध की जाने वाली किसी भी कार्यवाही हेतु आप स्वयं जिम्मेदार होंगे।

भवदीय

AK
(अजीत कुमार सुमन)
क्षेत्रीय अधिकारी

प्रतिलिपि-मुख्य पर्यावरण अधिकारी (वृत्त-6), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।



Girish Kumar Gupta
NOTARY
GORAKHPUR

AK
क्षेत्रीय अधिकारी

REGIONAL LABORATORY VARANASI
UTTAR PRADESH POLLUTION CONTROL BOARD
 Avas Vikas Office cum-commercial Complex Jawahar Nagar, Bhelupur, Varanasi



TEST REPORT: WASTE WATER LABORATORY

Ref No: 30510043/Varanasi/2025

Date: 05/03/2025

- 1- Name of Industry: M/s 8 MLD STP Balrampur, Azamgarh
- 2- Address of Industry: Azamgarh
- 3- District: Azamgarh
- 4- Description about sampling point: Outlet of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: O.H. Siddiqui, A.S.O. & Naveen Kumar, L.A.
- 7- Colour and Odour: Colorless Odorless
- 8- Quantity and Packing: 2 Ltr PVC Jerrican & 01 MPN Bottle
- 9- Date of Sample Collection: 18/02/2025
- 10- Analysis Indented by: RO Azamgarh
- 11- Date of sample receipt in Lab: 18/02/2025
- 12- Period of Analysis: 18/02/2025 - 23/02/2025
- 13- ULR Number:
- 14- Sampling Plan/Ref. No.:
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH. APHA 24th Ed. 4500B: 2023	-	7.63	5.5 - 9.0	02-12
2	Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	16	<20	10-20000 mg/l
3	BOD. APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	8.6	<10	1.0 -50000 mg/l
4	COD. APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	34	<50	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
 [Shivam Tripathi(JRF), Kankshi
 Sahu(JRF), Gyan Dutta Verma(JRF)]

Authorized by
 CHANDRA
 PRKASH
 VERMA
 Chandra Prakash Verma (SA)



SHASHI VINDKAR
 Regional Officer

Shashi Vindkar
 NOTARY
 PUBLIC

UPPCB/RL/VNS/7.8.2	Issue No.: 01	Issue Date: 05.03.2025	Page No.: Page 1 of 2
Amendment No.: 00	Amendment Date.: 05.03.2025	Approved by: TM	Issued by: QM



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REGIONAL LABORATORY VARANASI
UTTAR PRADESH POLLUTION CONTROL BOARD

Avas Vikas Office cum-commercial Complex Jawahar Nagar, Bhelupur, Varanasi

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- 13- ULR Number:
- 14- Sampling Plan/Ref. No.:
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	430	-	<1.8 MPN/100 ml & above
2	Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	170	<230	<1.8 MPN/100 ml & above

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note - 1. The results in the Test Report relate only to the items listed. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab

Remark: NA

Analysed by-
[Shivam Tripathi(JRF), Kankshi Sahu(JRF), Gyan Dutta Verma(JRF)]

Authorized by,
CHANDIA PRAKASH VERMA
Chandra Prakash Verma (SA)

SHASHI VINDKAR
Regionally signed by SHASHI VINDKAR
Date: 2025.03.05
16:49:43 +05'30'



Girijesh Kumar Gupta
NOTARY
GORAKHPUR



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764; Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 29155456

226983/UPPCB/Azamgarh(UPPCBRO)/CTO/both/AZAMGARH/2024

Date: 16/04/2025

To,

M/s

UTIVE ENGINEER CONSTRUCTION DIVISION UTTAR PRADESH JAL NIGAM URBAN AZAMGARH

Executive Engineer Construction Division U.P. Jal Nigam Urban, Near Kuwar Singh Udyan, Azamgarh,AZAMGARH,276001

Reference Application No: 29155456 Dated: 2025-02-05

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 notified under 'Environment (Protection) Act, 1986' as applicable (to be referred hereinafter as Water Act and Air Act respectively) for operation of Sewage Treatment Plant (STP).

CONDITIONS OF CONSENT

With reference to the application No 29155456 and declaration submitted by the STP operating agency, fresh/renewal CCA is hereby granted to M/s. **UTIVE ENGINEER CONSTRUCTION DIVISION UTTAR PRADESH JAL NIGAM URBAN AZAMGARH** located at Executive Engineer Construction Division U.P. Jal Nigam Urban, Near Kuwar Singh Udyan, Azamgarh,AZAMGARH,276001. subject to the provisions of **Water Act and Air Act** and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/12/2025 from the date of issuance of this letter, under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/12/2025 from the date of issuance of this letter, under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981.

3. Details of installed STP

Capacity MLD/ KLD	Area of city/ Municipal zone to be covered	Mode of receiving raw sewage	Level of treatment	Treatment Technology used	Electricity consumption at full load (kWH)	Status of sewerage network in area to be covered



Girijesh Kumar Gupta
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08 MLD	Zone- III-14 Numbers of Wards located in Northern Portion of Nagar Palika Parishad Azamgarh	Sewage Line	Primary	SBR(Seque ntial Batch Reactor)	1700	40
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4. The quantity of maximum daily treated sewage discharge should not be more than the following:

Description	Declaration	Permitted	Point of discharge
-------------	-------------	-----------	--------------------

5. Details of Sewerage infrastructure

a. Details of pumping station

Sr. No.	Location of pumping station	Geographical Co-ordinate	Catchment area	Design capacity (KLD)
1	8 MLD Pumping Station located at Balrampur	Latitude-26.088584 Longitude-83.197746		

b. Details of STP

Sr. No.	Name of unit	Installed nos.	Capacity
1	MPS	1	08 MLD
2	Screen Chamber	1	
3	Fine Screen	1	
4	Grit chambers	1	
5	Oil and Grease Separator	1	
6	Sequential Batch Reactor (SBR)	2	
7	Air Blowers	3	
8	Chlorination System	2	
9	Sludge Drying Unit	1	
	Chlorination Contact Tank	1	
	Power Sub Station	1	

6. Water conservation:

a) Fresh water consumption:

- i. Water conservation:
- ii. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- ii. Source of fresh water: Borewell/supply water
- iii. Status of NOC from CGWA/SGWB: Applied/granted
- iv. Validity of NOC 31/12/2025
- v. Permitted withdrawal capacity (KLD)

Girijesh Kumar Gupta
NOTARY
GOVT. 1KHPUR

b. Sewage treatment and disposal

The designed parameters of the STP are as provided below and the operating agency shall treat the sewage in such a way that this should be in conformity with the applicable norms for treated sewage.

Sr. No.	Parameters	STP Designed parameters		Treatment efficiency	Treated Sewage Discharge Standard
		Inlet	Outlet		
1	BOD (mg/l)	250	<10 mg/l		As per applicable norms
2	COD (mg/l)	450 mg/l	<50 mg/l		As per applicable norms
3	TSS (mg/l)	500	<10 mg/l		As per applicable norms

- i. STP operating agency shall ensure minimum level of MLSS and Dissolved oxygen in aeration tank as 2500-5500 mg/l and 2 ppm, respectively.
- ii. STP operating agency shall ensure proper recirculation of return sludge to maintain the desired MLSS level in aeration tank.
- iii. STP operating agency shall install sealed and calibrated flow meter at inlet and outlet of STP.
- iv. STP operating agency shall explore the possibility of maximum recycling of treated used water.
- v. Operational parameters such as sludge volume index, sludge retention time, dissolved oxygen, MLSS/MLVSS, residual chlorine etc. shall be regularly monitored for optimization of STP operation. Operational parameters shall be maintained as per the design of the plant.

7. Disinfection of treated sewage

- i. STP operating agency shall install the disinfection system of adequate design capacity to limit the TC/FC count within norms.
- ii. STP operating agency shall ensure the following treated sewage quality parameters for effective disinfection as per disinfection technology;

Disinfection technology	Predisinfection system	Predisinfection Effluent Quality			
		BOD (mg/l)	TSS (mg/l)	Turbidity (NTU)	Other
Chlorination	No requirement but prefer at least primary treatment	<15-20	<15-20	<5-10	Ammonia concentration must be assessed.
Ozone	Usually requires secondary treatment with nitrification	<15-15	<10-15	<5	Ammonia concentration < 1 mg/l as NH ₃ -N may be required to reduce initial ozone demand if effluent has high pH



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UV Irradiation	Require tertiary treatment with filtration or membrane	<15-15	<5-10	<5	Water quality parameters required; • UV transmittance >50-70% or UV absorbance <0.15-0.3 cm-1 • Hardness <140 mg/l as CaCO3 • Iron <0.1 mg/l as Fe and • Hydrogenic sulphide <0.2 mg/l as H2S
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- iii. Residual chlorine at outlet of STP shall be under 0.5 ppm.
- iv. STP operating agency shall ensure the use of high-grade disinfection-chemical only.
- v. STP operating agency shall ensure optimization of disinfection system with feed flow condition

8. Sludge management and disposal

- i. STP operating agency shall ensure periodic removal of waste sludge to maintain the desired MLSS level in aeration tank for smooth operational of STP.
- ii. STP operating agency shall ensure the generated sludge shall be dewatered properly.
- iii. Dewatered sludge shall be stored in confined space before disposal.
- iv. Dried sludge shall be disposed off in a scientific manner.

Condition Under Air Act & Noise Control: -

- 1. In case of use of DG as emergency power source, applicant shall use following fuel and install a comprehensive pollution control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards: -

Sr. No.	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	250 KVA Diesel Generator		Diesel Oil		Silencer	

- 2. Noise from the D.G set, air compressors and other sources (s) should be controlled by providing an acoustic enclosure as is required for meeting and ambient noise standards for night and day time as prescribed for respective areas/zones (industrial, Commercial, Residential, Silence) which are as follows: -

Standards for noise level in db (A) leq							
Industrial Area		Commercial Area		Residential Area		Silence Zone	
Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
75	70	65	55	55	45	50	40

- 3. In case of facility available for biogas generation and storage in the STP premises, the biogas hence generated shall be used for energy requirements in STP premises for gas burner/dual fuel power generator,

Specific Conditions:

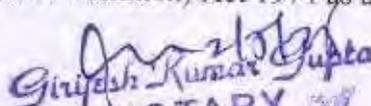


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1. The STP shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended & all other applicable rules notified under E.P. Act 1986 & rulings of Hon'ble courts time to time.
 2. The responsible agency for the Operation and maintenance of the STP will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB/SPCB server and shall maintain strict supervision on fluctuations in operating parameters.
 3. Logbook shall be maintained for all the flowmeters, machines, motor operations and sludge generation, power consumption, chemical usage etc. as well as disposal of waste.
 4. In case of non-operation of STP due to any reason, immediate information shall be provided to the SPCB/Regional Officer and a report shall be submitted by the operator in this regard.
 5. The treated sewage shall be recycled/reused for different purposes such as Building construction projects, sprinkling for dust separation, irrigation and horticulture etc., as much as possible and rest treated sewage shall be discharged as per standards in such manner that no water logging takes place. Network plan for utilization of treated sewage shall be submitted within 03 months.
 6. Compliance of Notification no. 2458 dated 7-10-2016 of Ministry of Water Resource River Development and Ganga Rejuvenation, Govt. of India shall be ensured.
 7. Environmental Laboratory shall be setup in STP premises for minimum requisite parameters like pH, DO, TSS, BOD, COD, MLSS etc. and maintained with trained staff for analysis of treated and untreated sewage and maintain its record. Analysis report shall be submitted regularly to the Board.
 8. Compliance of relevant provisions of Environmental Laws shall be ensured.
 9. The responsible agency for the Operation and maintenance of the STP shall submit the point wise compliance report of the previous CTO/ CTE issued by the Board and the audited balance sheet for the current year within a month.
 10. The responsible agency for the Operation of STP shall ensure proper operation and maintenance of the STP.
 11. The STP should be operated in such a way so that there is no adverse impact on public and environment.
 12. The responsible agency for the Operation and maintenance of the STP shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued by SPCB/Government time to time shall be complied.
 13. The responsible agency for the Operation and maintenance of the STP shall submit quarterly monitoring reports of treated sewage from a NABL certified / approved laboratory under E.P. Act 1986.
- The STP shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and State Pollution Control Board for protection and safe guard of environment from time to time.

Additional Conditions:-

1. This consent is valid for operation of 08 MLD STP by M/ UTIVE Engineer Construction Division Uttar Pradesh Jal Nigam Urban Azamgarh.
2. The S.T.P shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.


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 NOTARY
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3. The S.T.P shall ensure to install sludge storage facility with impervious flooring and dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016.
4. The treated effluent/sewage should be reused in Building construction projects, sprinkling for dust separation, irrigation and horticulture etc purposes.
5. The S.T.P shall comply with the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. The S.T.P will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the S.T.P to comply with the various conditions of the permission taken.
7. The responsible agency for the Operation and maintenance of the S.T.P shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
8. The responsible agency for the Operation and maintenance of the S.T.P shall ensure proper operation and maintenance of Sewage Treatment Plant. Also shall ensure separate electricity connection, electromagnetic flow meter at inlet and outlet of S.T.P.
9. The S.T.P should be operated in such a way so that there is no adverse impact on public and environment.
10. The responsible agency for the Operation and maintenance of the S.T.P shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. The responsible agency for the Operation and maintenance of the S.T.P shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
12. The responsible agency for the Operation and maintenance of the S.T.P will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server and shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment S.T.P of the Effluent treatment plant.
13. If the CPCB or UPPCB issues the Closure order against the S.T.P this consent order stands automatically suspended for that period.
14. The S.T.P shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

15. This consent is valid for emission from 01 DG set having capacity 250 KVA each of DG set installed for operation of MED STP.



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- 16. The conditions mentioned in the consent must be complied by the STP and submit the compliance report to UPPCB within the stipulated time period.
- 17. The STP shall submit analysis report of emission after interval of every 03 months dully analysed by Board or N.A.B.L. accredited lab.
- 18. The STP should operate in such a way so that is does not affect the surrounding environment & nearby Population.
- 19. The STP shall comply with the provisions of Solid and other Waste Management Rules, 2016.
- 20. The STP shall comply with the provisions of Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 21. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
- 22. The Online Continuous Effluent and Emission Monitoring System along with PTZ Camera with CPCB & UPPCB server shall be established within 03 months from issue of the consent. The consent shall be automatically revoked if the OCEEMS & PTZ Web Camera are not established and connected within the prescribed time.
- 23. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

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Environmental Engineer Incharge, Circle-6

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Regional Officer, U.P. Pollution Control Board, Azamgarh for information and necessary action.

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Environmental Engineer Incharge, Circle-6

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Goutam Kumar Gupta
NOTARY
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प्रदूषण रोकिए।

पर्यावरण बचाइए ॥

क्षेत्रीय कार्यालय



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, आजमगढ़

UTTAR PRADESH POLLUTION CONTROL BOARD, AZAMGARH

सं.सं./Rel. 56/ओरिजनल-42/2024/2025-26

दिनांक/Date 01-05-2025

सेवा में,

अधिकाारी,
नगर पालिका परिषद,
आजमगढ़।

विषय-

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा एम.ए. नं0-61/2024 ओरिजनल एप्लीकेशन नं0-42/2024 मदासिर हसन व अन्य बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 17.02.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। उक्त सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा एम.ए. नं0-61/2024 ओरिजनल एप्लीकेशन नं0-42/2024 मदासिर हसन व अन्य बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 17.02.2025 के अनुपालन में इस कार्यालय द्वारा दिनांक 29.04.2025 को स्थल का निरीक्षण किया गया। निरीक्षण के समय मोहल्ला जालन्धरी स्थित गड़ही में नगरीय टोस अपशिष्ट एकत्रित पाये गये।

अतः आपको निर्देशित किया जाता है कि 03 दिनों के अन्दर मोहल्ला जालन्धरी क्षेत्र स्थित गड़ही की सफाई कराते हुए नगरीय टोस अपशिष्ट का निस्तारण नियमानुसार कराते हुए इस कार्यालय को सूचित करने का कष्ट करें, ताकि तदानुसार वस्तु स्थिति से मा0 राष्ट्रीय हरित अधिकरण को अवगत कराया जा सके।

भवदीय

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(देव कुमार गुप्ता)
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